CORRIGENDUM PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

SESA GOA LIMITED

[Registered Office: Sesa Ghor, 20 EDC Complex, Patto, Panaji, Goa - 403 001, India]

This Public Announcement is in continuation of and shall be read in conjunction with the original public announcement published on April 27, 2007 and a subsequent announcement published on June 15, 2007 in Business Standard, Pratahkal and Tarun Bharat by ICICI Securities Limited ('ICICI Securities'), the Manager to the Offer, on behalf of Westglobe Limited, Mauritius ('Westglobe') and Richter Holding Limited, Cyprus ('Richter Holding'), hereinafter collectively referred to as the 'Acquirers' along with Vedanta Resources Plc., U.K., ('Vedanta Resources'), hereinafter referred to as the Person Acting in Concert or 'PAC', in compliance with Regulations 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ('SEBI (SAST) Regulations'), read with the observations made by SEBI vide their letter no. CFD/DCR/TO/AG/102399/07 dated August 28, 2007.

The shareholders of Sesa Goa Limited ('Sesa Goa' or the 'Target Company') are requested to kindly note that:

1. The schedule of activities as mentioned in the Public Announcement published on April 27, 2007 has been revised.
2. The revised schedule of activity is as under:

	Activity	Original Date	Revised Date
1.	Date of publication of Public Announcement	Friday, 27 April 2007	Friday, 27 April 2007
2.	Specified date (for the purpose of determining the names of shareholders to whom the Letter of Offer would be sent)*	Friday, 25 May 2007	Friday, 25 May 2007
3.	Last date for announcement of a competitive bid	Friday, 18 May 2007	Friday, 18 May 2007
4.	Date by which Letter of Offer will be posted to shareholders	Friday, 8 June 2007	Wednesday, 29 August 2007
5.	Date of Opening of the Offer	Thursday, 21 June 2007	Friday, 31 August 2007
6.	Last date for revising the offer price / number of Shares	Thursday, 28 June 2007	Friday, 7 September 2007
7.	Last date for withdrawing acceptance from the Offer	Thursday, 5 July 2007	Friday, 14 September 2007
8.	Date of Closure of the Offer	Tuesday, 10 July 2007	Wednesday, 19 September 2007
9.	Date by which acceptance/rejection under the Offer would be intimated and the corresponding payment for the acquired shares and / or the unaccepted shares / share certificates will be credited/dispatched.	Wednesday, 25 July 2007	Monday, 24 September 2007

** Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of Sesa Goa (except the Acquirers, the PAC and the current promoters of the Target Company) are eligible to participate in the Offer anytime before the close of the Offer.*

3. All owners (registered or unregistered) of the shares of Sesa Goa (except the Acquirers, the PAC and the current promoters of the Target Company) are eligible to participate in the Offer anytime before the close of the Offer.
4. Three directors of Sesa Goa, namely Mr. H. Takani, Mr. A. Tanaka and Mr. I. Funaki, were directors of the company as on the PA date but have resigned as directors w.e.f. April 23, 2007 and their resignations accepted at Board Meeting held on April 28, 2007. After the date of the public announcement, no directors representing the Acquirers or the PAC have been appointed on the Board of Directors of the Target Company and the Acquirers and the PAC are in compliance with Regulation 22(7) of the SEBI (SAST) Regulations.
5. All Equity Shares validly tendered and accepted under the Offer, will be acquired by Westglobe, subject to the terms and conditions set out in the Letter of Offer dated August 28, 2007.
6. There is no specific agreement between the Acquirers and the PAC for acquiring shares in the open offer.
7. Disclosure Under Regulation 21(2): - As per the listing agreement with the BSE and the NSE, the Target Company is required to maintain at least 10% public shareholding for listing on a continuous basis. Assuming full acceptances of the Offer, the public shareholding in the Target Company would not be reduced below the minimum level required under the Listing Agreement. This is in compliance with Regulation 21(2).
8. The Target company has complied with Chapter II requirements of the Regulations. Details in this regard have been submitted to SEBI separately. Finsider International, U.K. has been holding shares as promoters from 31.07.1992 till date but no disclosures have been received from them. SEBI may initiate appropriate action against the promoter, Finsider International at a later stage for not complying with the provisions of Chapter II of the Regulations.

The Acquirers and the PAC accept full responsibility for the information contained in this Public Announcement. The Acquirers and the PAC are jointly and severally responsible for each of their obligations under the SEBI (SAST) Regulations.

The terms used but not defined in this Public Announcement shall have the same meanings assigned to them in the Public Announcement published on April 27, 2007 and the Letter of Offer dated August 28, 2007.

This public announcement will also be available on the website of SEBI: www.sebi.gov.in

Issued on behalf of the Acquirers and the PAC by

MANAGER TO THE OFFER

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Place: Mumbai

Date: August 28, 2007

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